

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 642 of 1992

Versus

Union of India & Others Respondents

Hon'ble Mr. Justice U.C.Srivastava, VC

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C.Srivastava,VC)

Sri T.P. Mathur counsel for the respondents

has raised preliminary objection that the tribunal has no jurisdiction to entertain this application. The applicant was an employee of Rashtriya Chemicals and Fertilizers Ltd. and has challenged the order of the transfer. The learned counsel for the applicant contends that it is the government of India undertaking and as such the tribunal is competent to entertain this application. It may be the government of India ~~undertaking~~ a undertaking, but it is company incorporated under the company Act and no notification under-section 14 (2) of the Administrative Tribunals Act has been issued in respect of Rashtriya Chemicals and Fertilizers Ltd. and the tribunal is not competent to entertain the application and accordingly, this application is rejected. The learned counsel for the applicant states that he would like to approach the High Court, as such the papers may be returned to him to enable him to file the petition before the High Court.

Memory (A)

Vice-Chairman

Lucknow Dated: 15.12.1992.

(RKA)